IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT ON BEHALF OF UTTARAKHAND POLLUTION CONTROL BOARD

I.A No. 14/2023 & I.A No. 16/2023

in

Original Application No. 911/2022

Prof. Dr. Sanjeev Bagai & Ors.

Applicants

Versus

Department of Environment, GNCTD & Ors.

Respondents

Sl. No.	Particulars	Pg. No.
1.	Index	1 - 1
2.	Response Affidavit	2 - 4
3.	**Annexures 1 - 3 :** Act & guidelines applicable in the State of Uttarakhand.	5 - 28

Dated: March 4, 2024

Advocate
(Counsel for the UKPCB)

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19...
GOVT. OF UTTARAKHAND (INDIA)

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

RESPONSE AFFIDAVIT ON BEHALF OF UTTARAKHAND POLLUTION CONTROL BOARD

I.A No. 14/2023 & I.A No. 16/2023

in

Original Application No. 911/2022

Prof. Dr. Sanjeev Bagai & Ors.

Applicants

Versus

Department of Environment, GNCTD & Ors.

Respondents

AFFIDAVIT of Dr. Rajendra Singh, aged about 51 years, S/o Late Shri Balbir Singh Presently posted as Scientific Officer, Uttarakhand Pollution Control Board, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1) That the deponent is presently posted as the Scientific Officer, Uttarakhand Pollution Control Board and is duly authorized by

competent authority competent to sign and swear the instant affidavit.

2) That the above noted O.A. was listed for hearing on 05.12.2023, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"....23. In view of the nature of the environmental questions involved in the matter having national ramifications, we consider presence of Ministry of Environment, Forest and Climate Change, Government of India through the Secretary, Central Pollution Control Board through the Member Secretary, and States of Uttar Pradesh, Uttarakhand, Punjab, Haryana, Himachal Pradesh and NCT of Delhi and Union Territories of Chandigarh, Jammu and Kashmir and Ladakh through the Additional Chief Secretary/Principal Secretary/Secretary, Environment, as the case may be, and Pollution Control Boards/Pollution Control Committees thereof through their Member Secretaries, in the first instance, to be necessary for just and proper adjudication of the questions involved in the case. Accordingly, they are impleaded as respondents. The Registry is directed to amend memo of parties and issue notices to them requiring them to file their reply/response with respect to the aspects of protection of trees against illegal felling and pruning of trees and all related aspects and framing of guidelines/rules regarding the same...."

NOTARY
Rajender Singh Negi
Advocate
GOVT. OF UTTARAKHAND (INDIA)

3) That in response to the aforesaid direction, it is humbly stated that the Uttarakhand Pollution Control Board does not provide guidelines on the protection of trees against illegal felling and

pruning of trees, as it falls outside the purview of the UKPCB. However, relevant Act and guidelines as applicable in the State of Uttarakhand are enclosed herewith as **Annexure-1** to **5**.

4) That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

I, ………, Advocate, do hereby declare that the person making this affidavit and alleging himself to be ………………… is the same person who is known to me from the papers produced by him before me in this case.

………
Advocate
Enrol. No. …..

Solemnly affirmed before me on this day of March, 2024 at Dehradun at about 6:05 AM/PM by the deponent who has been identified by the aforesaid person. I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.

S.No- 1183/24

This affidavit is sworn before me by Shri........ Dr. Rajendra Singh .... who is identified by Shri .... at Dehradun on....................

4/3/24

(Rajender Singh Negi)
Advocate & Notary, Dehradun

NOTARY Rajender Singh Negi Advocate Dehradun District Reg. No. 19..(1)/2003 GOVT. OF UTTARAKHAND (INDIA)

Notary

कार्यालय अपर प्रमुख वन संरक्षक पर्यावरण, उत्तराखण्ड, देहरादून।

4th Floor, 85 Rajpur Road, Dehradun, Pin – 248001

E-mail :cclenvuk@gmail.com Phone/Fa+911352741081

पत्रांक– 144/29-5 देहरादून, दिनांक, 29 जनवरी, 2024

सेवा में

डॉ0 राजेन्द्र सिंह,
वैज्ञानिक अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
आई0 टी0 पार्क, देहरादून।

विषय :– Hon'ble NGT order dated 5-12-2023 in Original Application No. 911/2022, I.A No. 14/2023 and I.A No. 16/2023, tited Prof. Dr. Sanjeev Bagai & Ors. Vs. Department of Environment, NGCTD & Ors.

संदर्भ :– उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड का पत्रांक यू0के0पी0सी0बी0 / एच0ओ0 / सा–183–748 / 2024 / 1248 दिनाँक 12.01.2024

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनाँक 05.12.2023 के क्रम में वांछित सूचना प्रमुख वन संरक्षक(HoFF), महोदय के अवलोकनापरान्त आप द्वारा प्रेषित Format में भरकर मय संलग्नक अग्रिम कार्यवाही हेतु प्रेषित है।

भवदीय,

(डॉ0 कपिल जोशी)
अपर प्रमुख वन संरक्षक,
पर्यावरण,
उत्तराखण्ड देहरादून।

पत्रांक 144 / 29-5 दिनांकित।

प्रतिलिपि :– 1. मुख्य वन संरक्षक, सर्तकता एवं विधि प्रकोष्ठ, वन मुख्यालय देहरादून को सूचनार्थ मय सूचना प्रति इस आशय के साथ प्रेषित कि कृपया स्वयं के स्तर से भी सूचना का परीक्षण करवाने की कृपा करें एवं अगर इस विषयक कोई अतिरिक्त सूचना / संशोधित सूचना आपके कार्यलय के संज्ञान में हो तो तत्काल सदस्य सचिव, PCB को प्रेषित कर एक प्रति इस कार्यालय को भी प्रेषित करने की कृपा करें।

(डॉ0 कपिल जोशी)
अपर प्रमुख वन संरक्षक,
पर्यावरण,
उत्तराखण्ड देहरादून।

1.	Name of State/Union Territory	UTTARAKHAND
2.	i) Is there any Act for protection/preservation of trees or felling and pruning of trees	Yes
	ii) If yes, please provide brief details of the Act and copy of the same	Uttar Pradesh Protection of Trees Act 1976 as adapted in the State of Uttarakhand by Uttaranchal (UPPTAct1976)Adaptation and Modification Order 2002 Copy of original act and its subsequent amendments till 2000 are enclosed as annexure 1 (Colly) (Page 1-7)
	iii) If no, is there any plan of development of Act	NA
	iv) If yes, please provide timeline of development of such Act	NA
3.	i) Is there any Rule for protection of trees or felling and pruning of trees	No
	ii) If yes, please provide brief details of the Rule and copy of the same	NA
	iii) If no, is there any plan of development of Rule	No
	iv) If yes, please provide timeline of development of such Rule	NA
4.	i) Is there any Guidelines for protection of trees or felling and pruning of trees	Yes
	ii) If yes, please provide brief details of the Guidelines and copy of the same	Guidelines issued from time to time is encloses as annexure 2 (Colly) (Page 12-16)
	iii) If no, is there any plan of development of Guidelines	No
	iv) If yes, please provide timeline of development of such Guidelines	NA
5.	i) Is there any methodology for imposing environmental compensation/penalty for violation in respect of illegal trees felling and illegal pruning of trees	No. However, section 10 of the Act provide for imprisonment extend to six months or with fine which may extend to one thousand rupees or with both. Section 15(1) also provides for compounding of offences in respect of trees on private land on payment of money not exceeding rupees five thousand.
	ii) If yes, please provide brief details of the Methodology and copy of the same	NA
	iii) If no, is there any plan of development of Methodology	No
	iv) If yes, please provide timeline of development of such Methodology	NA
6.	If Acts, Rules, Guidelines, statutory framework are not there, how issues like - protection of trees, felling and pruning of trees are dealt, please provide information	The felling and pruning of trees not falling under the purview of IFA 1927 are regulated by the provisions of UP Protection of Trees Act 1976
7.	Other relevant information	Notifications issued under this Act from time to time is annexed as Annexure 3 ((Colly) (Page 17-22)

Annexure-1

(1) Annexure - 1

154256

THE UTTAR PRADESH PROTECTION OF TREES IN RURAL AND HILL AREAS ACT, 1976

(U. P. Act No. 45 of 1976)

[Authoritative English Text of the Uttar Pradesh Gramin Aur Parwatiya Kshettra Men Vriksha Sanrakshan Adhiniyam, 1967]

AN

ACT

to provide for regulation of felling of trees and replanting of trees in rural and hill areas of Uttar Pradesh

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh Protection of Trees in Rural and Hill Areas Act, 1976. — Short title, extent and commencement.

(2) It extends to the whole of Uttar Pradesh.

(3) It shall come into force at once.

2. This Act shall not apply to— — Act not to apply to certain Areas.

(a) trees situate in reserved and protected forests ;

(b) trees situate in a forest or forest land in respect of which any notification under the Indian Forest Act, 1927 as amended in its application to Uttar Pradesh is in force ;

(c) trees situate in urban areas ;

(d) trees situate in a Government garden or on land held by the Government.

विधान (राजकीय

3. In this Act, unless there is anything repugnant in the context :— — Definitions.

(i) "blank area" means any piece of land (not being under cultivation) measuring one-half of a hectare or more, which has five or less trees growing on it ;

(ii) "Bhoomi Sanrakshan Adhikari" shall have the meaning assigned to it under the Uttar Pradesh Bhhomi Evam Jal Sanrakshan Adhiniyam, 1963 ;

(iii) "competent authority" means an authority appointed by the State Government by notification to perform the duties and exercise the powers imposed or conferred upon a competent authority by this Act ; and different competent authorities may be appointed in respect of different classes of timber, fruit and other trees, and for different purposes ;

(iv) "Divisional Forest Officer" means an officer incharge of a forest division and exercising jurisdiction over the area ;

(v) "fell a tree", with its cognate expressions, means cutting, girdling, lopping, pollarding or damaging a tree in any other manner ;

(vi) "Government garden" means a piece of land belonging to the Central or State Government used for growing flowers, fruit or vegetables or for planting or raising trees, and includes a grove land belonging to the Central or State Government ;

(vii) "hill area" means the districts of Almora, Pithoragarh, Garhwal, Chamoli, Tehri-Garhwal and Uttarkashi and the hill pattis of district Naini Tal and areas of Chakarata Tahisl and Mussoorie Municipal Board of Dehra Dun district but does not include any Cantonment area ;

[For Statement of Objects and Reasons, please *see* Uttar Pradesh *Gazette* (Extraordinary), dated March 31, 1976].

(Passed in Hind by the Uttar Pradesh Legislative Assembly on November 8, 1976 and by the Uttar Pradesh Legislative Council on November 10, 1976).

(Received the Assent of the Governor on November 19, 1976 under article 200, of the Constitution of India and was published in Part I (*a*) of the Legislatative Supplement of the Uttar Pradesh *Gazette* (Extraordinary), dated November 22, 1976).

Price 40 Paise

(viii) "holding" and "tenure holder" shall have the meaning assigned to them in the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 ;

(ix) "public premises" shall have the meaning assigned to it in the Uttar Pradesh Public Premises (Eviction of Unauthorised Occupants) Act, 1972 ;

(x) "revising authority" means an authority appointed by the State Government as revising authority under this Act ;

(xi) "tree" means any woody plant whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than five centimetre in diameter at a height of thirty centimetres from the ground level and is not less than one metre in height from the ground level, and the expressions "timber trees" and "fruit trees" means respectively the trees of the species specified in Schedule I and Schedule II respectively :

Provided that the State Government may by notification add to or modify the Schedules ;

(xii) "urban area" means an area (not being a hill area), which is included within the limits of a Nagar Mahapalika, Municipal Board, Notified Area Committee, Town Area Committee, Cantonment Board or of a Development Authority ;

(xiii) "words and expressions" used in this Act and defined in the Indian Forest Act, 1927, as amended in its application to Uttar Pradesh, but not defined in this Act shall have the meaning respectively assigned to them in that Act.

Restriction on felling and removal of trees.

4. Except as provided in this Act or the rules made thereunder, no person shall—

(*a*) fell any tree standing on any land, whether included in a holding or not ;

(*b*) cut, remove or otherwise dispose of any tree other than a tree which is completely dead and has fallen without the aid of human agency on any such land.

Permission to fell or remove trees.

5. The competent authority may, on the application of any person entitled to fell a standing tree or to cut, remove or otherwise dispose of a fallen tree after making such inquiry, as it thinks fit, grant permission, to him to do so :

Provided that such permission shall not be refused if the tree constitutes danger to person or property :

Provided further that except in such area as may be notified by the State Government in this behalf such permission shall not be required for the felling of any tree with a view to appropriating the wood or leaves thereof for *bona fide* use for purposes of fuel, fodder, agricultural implements or other domestic use :

Provided also that such immediate steps as are necessary to remove any obstruction or nuisance or to prevent any danger may be taken without such permission.

Procedure for obtaining permission to fell or remove trees.

6. (1) Every application under section 5 shall be in writing and shall be made in such manner and contain such particulars as may be prescribed.

(2) The competent authority shall give his decision in the case of an application in respect of any tree other than a tree growing in forest, grove, or public premises, within ninety days from the date of receipt of such application, and in the case of an application in respect of a fallen tree within seven days from the date of receipt of such application.

(3) If the competent authority fails to give his decision within the time allowed by sub-section (2), the permission referred to in section 5 shall be deemed to have been granted.

(4) Any person aggrieved from the decision of the competent authority under sub-section (2) may make a representation within thirty days from the date of such decision, to the Revising Authority and his decision on such representation shall be final.

(5) Every permission granted under this Act shall be in such form and subject to such conditions, including taking of security for ensuring regeneration of the area and replanting of trees or otherwise, as may be prescribed.

Obligation to plant trees.

7. Every person, to whom permission has been granted under this Act to fell, cut, remove or dispute of any tree, shall be bound to plant and tend two trees in place of every tree in the area, from where such tree has been felled, cut, removed or disposed of by him under such permission :

Provided that the competent authority may for reason to be recorded in writing, permit lesser number of trees to be planted, or trees to be planted in any different area, or exempt any person from the obligation to plant or tend any tree.

Plantation of trees in blank area.

8. (1) Where the Divisional Forest Officer is of opinion, on the basis of the report of a revenue officer, not below the rank of a Sub-Divisional Officer, or a Horticulture Officer, not below the rank of a District Harticulture Officer, or a Soil Conservation Officer not below the rank of Bhoomi Sanrakshan Adhikari or any forest officer not below the rank of Assistant Conservator of Forest, or otherwise that trees should be planted in a blank area, he may issue a notice to the owner, occupier or tenure-holder (hereinafter referred to as claimant) of such area to show cause why trees should not be planted in such area as may be specified in such notice.

(2) The notice referred to in sub-section (1) shall be given in such form and shall contain such particulars and shall be served in such manner as may be prescribed.

(3) The Divisional Forest Officer may, after considering the cause, if any, shown by the claimant, direct him to plant such number and class of trees as may be specified in the direction.

(4) Any person aggrieved from any direction given under sub-section (3) may within 30 days from the date of such direction, prefer an appeal to the Conservator of Forests concerned, whose decision shall be final.

Implementation of directions given under sections 7 and 8.

9. (1) Every person who is under an obligation to plant trees under section 7 or to whom any direction has been given under section 8 shall start preparatory work within ninety days from the date of the permission or the date of receipt of direction, as the case may be, and shall plant the trees in accordance with such direction in the next following rainy season or within such extended time as the Divisional Forest Officer concerned may allow.

(2) In case of default by such person the Divisional Forest Officer may cause trees to be planted and may recover the cost of plantation from such person in the prescribed manner.

Penalty for felling or removal of trees in contravention of section 4.

10. Whoever fells or causes to be felled any standing tree, or cuts, removes or otherwise disposes of any fallen tree, in contravention of the provisions of section 4, or contravenes any condition of any permission granted under this Act, shall be punished with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both.

Offences by companies.

11. (1) If the person committing an offence under this Act is a company, the company as well as every person incharge of and responsible to the Company for the conduct of its business at the time of the commission of the offence shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly :

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1) where an offence under this Act has been committed by a company and it is proved that the offence was committed with the consent or connivance of, or is attributable to any neglect on the part of any managing agent, Secretary, treasurer, director, manager or other officer of the Company shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordinly.

Explanation—For the purposes of this section—

(*a*) "company" means any body corporate and includes a firm or other association of individuals ; and

(*b*) "director" in relation to a firm means a partner in the firm.

Forfeiture of timber.

12. (1) Where any person is convicted of an offence under this Act any timber or the tree in respect of which an offence is committed and the implements used for felling such trees may be ordered by the court to be forfeited to Government.

(2) Any timber forfeited under this section shall be disposed of by the competent authority in such manner as may be prescribed.

Power to arrest without warrant.

13. (1) Any forest officer not below the rank of a Forest Ranger or police officer, not below the rank of a Sub-Inspector, may without a warrant, arrest any person against whom there is reason to believe that he has been concerned in any offence under this Act :

Provided that in relation to the hill area the reference to Sub-Inspector in this sub-section shall be construed as a reference to Naib Tehsildar.

(2) Every officer making an arrest under this section shall, without unnecessary delay and subject to the provisions of this Act as to release on bond, take or send the person arrested before the Magistrate having jurisdiction in the case, or to the officer-in-charge of the nearest police station.

(3) Any person arrested under this section shall be released on his executing a bond to appear, if and when so required, before the Magistrate having jurisdiction in the case.

Power to seize.

14. (1) When there is reason to believe that any tree has been felled or cut or removed in contravention of the provisions of this Act, the wood of such tree, together with boat, vehicle, carrier or cattle, if any, used in such contravention may be seized by any Forest Officer not below the rank of a Forest Ranger or any police officer not below the rank of a Sub-Inspector or any other person empowered in this behalf by the State Government.

(2) Every seizure under this section shall be reported to the Magistrate having jurisdiction to try the offence on account of which the seizure has been made, and such timber, boat, vehicle, carrier or cattle shall, subject to the order of such Magistrate, be disposed of in the prescribed manner.

(3) Any forest officer or police officer who vexatiously and unnecessarily arrests or seizes any property on pretence of such property being liable to forfeiture under this Act shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to five hundred rupees or with both. Ordi- no. 26 76.

Power to compound offences.

15. (1) The State Government may by notification authorise any officers to accept from any person against whom there is reason to believe that he has committed offence under this Act in respect of any tree other than a tree situate in a forest, grove or public premises, such sum of money not exceeding Rs.5,000 by way of composition for the offence which such person is suspected to have committed.

(2) On the payment of such sum of money to any such Officer, the suspected person if in custody, shall be released and no further proceedings under this Act shall be taken against such person and notwithstanding anything contained in section 14, such officer may on payment of such amount, not exceeding five thousand rupees as he may in the circumstances of the case think fit, release the property seized under this Act.

Contravention of Act to be reported by certain officers.

16. It shall be the duty of every Forest Officer, Lekhpal, Panchayat Secretary, Police Constable, Assistant Horticulture Inspector or Assistant Soil Conservation Inspector or any officer superior to them—

(*a*) to give immediate information coming to his knowledge, of any contravention of section 4 and of preparation to commit such contravention to the competent authority, and

(*b*) to take all reasonable measures in his power to prevent such contravention which he may know or have reason to believe that it is about or likely to be committed.

17. The award of penalty or confiscation of any property under this Act shall not prevent the inflicting of any punishment to which the person affected thereby is liable under any other law. Award of penalty or confiscation not to interfere with other punishment.

18. The officers exercising powers or discharging any duties or functions under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code. Officers to be public servants.

19. Any sum, including any amount for composition of an offence, the payment of which has been directed to be made by any person under this Act shall, without prejudice to any other mode of recovery under any law for the time being in force, be recoverable from him as an arrear of land revenue. Execution of order for payment of money.

20. No suit or proceedings shall lie against the State Government or against any person empowered to exercise power or to perform duties or discharge functions under this Act, for anything in good faith done or purporting to be done under this Act. Bar of Proceedings.

21. Subject to such conditions, if any, as may be imposed, the State Government may, if it is considered necessary so to do in the public interest by notification in the Official *Gazette*, exempt any area or any species of trees from all or any of the provisions of this Act. Exemption.

22. The provisions of the Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force prohibiting or regulating the felling of trees. Provision of this Act to be in addition to any other Law for the time being in force.

23. (1) The State Government may in the interest of general public, declare by notification that any class of trees shall not be felled for such period as is specified in that notification. Power of the State Government for preservation of trees.

(2) The management of such trees shall be regulated in the prescribed manner.

24. The State Government may by notification make rules to carry out the purposes of this Act. Power to make rules.

Ordi- ...o. 25 ...76. 25. (1) The Uttar Pradesh Protection of Trees in Rural Areas Ordinance, 1976 is hereby repealed. Repeal and savings.

(2) Notwithstanding such repeal any thing done or any action taken under the aforesaid Ordinance shall be deemed to have been done or taken under this Act as if this Act were in force at all material times.

SCHEDULE I (TIMBER TREES)

[*See* SECTION 3 (xi)]

Sl. no.	Common Name	Botanical Name
1	Akhrot	Juglans regia
2	Arjum	Terminalia arjuna
3	Am	Mangifera indica
4	Imli	Tamarindus indica
5	Kardhai	Anogeissus pendula
6	Kanju	Holoptelea integrifolia
7	Kusum	Schleichera Trijuga
8	Kail	Pinus excelsa
9	Kharshu	Quercus Semecarpifolia
10	Khair	Acacia catechu
11	Gutel	Trewia nudiflora

-5-

Sl. no.	Common Name	Botanical Name
12	Dhau/Bakli	Anogeissus latifolia
13	Chandan	Santalum album
14	Chamkharik	Carpinus viminea
15	Chironji	Buchanania latifolia
16	Chil	Pinus roxburgii
17	Jamun	Sygyzium cumini
18	Dhak-Palas	Butea Monospreпma*
		* (For Mirzapur, Varanasi, Banda and Jhansi districts only)
19	Tuni	Cedrella Serrata
20	Tun	Cedrella toona
21	Tendu	Diospirous tomentosa
22	Deodar	Cedrus Deodara
23	Neem	Azadirachta indica
24	Papri/Sansadu/Chikri	Buxus Sempervirens
25	Phaliyant	Quercus glauca
26	Bakain	Melia azedarach
27	Bahera	Terminalia belerica
28	Banj	Quercus incona
29	Mahua	Terminalia belerica
30	Morinda	Abies pindrow
31	Moru	Quercus dilatata
32	Rai	Picea morinda
33	Rianj	Quercus Lanuginosa
34	Shisham	Dalbergia sissoo
35	Salai	Boswellia serrata
36	Sagaon	Tactona grandis
37	Sal	Shorea robusta
38	Siris	Albizia species
39	Sain/Asna	Terminalia tomentosa
40	Semal	Salmalia melabarica
41	Harr	Terminalia chebula
42	Haldu	Adina cordifolio

SCHEDULE II (FRUIT TREES)

[*See* SECTION 3 (xi)]

Sl. no.	Common Name	Botanical Name
1	Anar	Punica Granutum
2	Amrood	Psidium Guyava
3	Aroo	Prunus perrico
4	Aloobukhara	Prunus communis
5	Am	Mangifera indica
6	Aonla	Emblica officinale
7	Kathal	Artocarpus integrifolia
8	Khubani	Prunus armeniaca
9	Naspati	Pyrus communis

PSUP—A, P.463 Sa (Vidhayaka)—31-1-77—4359—1976—1833 (M)

No. 1425 (2)/XVII-V-1—1 (KA)-21-1998

Dated Lucknow, July 29, 1998

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Gramin aur Parvatiya Kshetra Men Vriksha Sarnakshan (Sanshodhan) Adhiniyam, 1998 (Uttar Pradesh Adhiniyam Sankhya 28 of 1998) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 28 1998.

THE UTTAR PRADESH PROTECTION OF TREES IN RURAL AND HILL AREAS (AMENDMENT) ACT, 1998

[U.P. ACT No. 28 OF 1998]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to amend the Uttar Pradesh Protection of Trees in Rural and Hill Areas Act, 1976.

IT IS HEREBY enacted in the Forty-ninth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Protection of Trees in Rural and Hill Areas (Amendment) Act, 1998.

(2) It shall come into force on such date, as the State Government may, by notification, appoint in this behalf.

2. In the long title of the Uttar Pradesh Protection of Trees in Rural and Hill Areas Act, 1976, hereinafter referred to as the principal Act, the words "rural and hill areas of" shall be *omitted*. — Amendment of long title of U. P. Act no. 45 of 1976

3. In section 1 of the principal Act, *for* sub-section (1) the following sub-section shall be *substituted*, namely :— — Amendment of section 1

"(1) This Act may be called the Uttar Pradesh Protection of Trees Act, 1976."

4. In section 2 of the principal Act, *for* clauses (*c*) and (*d*) the following clause shall be *substituted*, namely :— — Amendment of section 2

"(*c*) trees situate in cantonment area."

5. *After* section 24 of the principal Act, the following section shall be *inserted*, namely :— — Substitution of new section 24-A

"24-A On and from the commencement of the Uttar Pradesh Protection of Trees in Rural and Hill Areas (Amendment) Act, 1998, any reference to the Uttar Pradesh Protection of Trees in Rural and Hill Areas Act, 1976 in any law or statutory instrument shall be construed as a reference to the Uttar Pradesh Protection of Trees Act, 1976." — Transitory provision on the change of name of U. P. Act no. 45 of 1976

By order,
Y. R. TRIPATHI,
Pramukh Sachiv.

पी० एस०यू० पी०—ए० पी० 84 सा० विधा०-(858)--1998—850 (मेक०)।

— 8 —

उत्तरांचल शासन
वन एवं पर्यावरण अनुभाग-2
संख्या:1497/1(2)व.ग्रा.वि./2002-10(18)/2001
देहरादून: दिनांक 08 नवम्बर, 2002.

अधिसूचना

चूंकि उत्तर प्रदेश पुनर्गठन अधिनियम, 2000 की धारा 87 के अधीन, उत्तरांचल शासन, उत्तरांचल राज्य के सम्बन्ध में लागू विधि को, आदेश द्वारा, निरसन के रूप में या संशोधन के रूप में, अनुकूलन तथा उपान्तरण कर सकता है जो आवश्यक व समीचीन हो,

चूंकि "उत्तर प्रदेश ग्रामीण और पर्वतीय क्षेत्र में वृक्ष संरक्षण अधिनियम, 1976" उत्तर प्रदेश पुर्नगठन अधिनियम, 2000 की धारा, 86 के अधीन उत्तरांचल राज्य में यथावत् लागू है,

अतः अब उत्तर प्रदेश पुनर्गठन अधिनियम, 2000 (अधिनियम संख्या-29 सन् 2000) की धारा 87 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए श्री राज्यपाल उत्तरांचल सहर्ष निर्देश देते हैं कि "उत्तर प्रदेश ग्रामीण और पर्वतीय क्षेत्र में वृक्ष संरक्षण अधिनियम, 1976" उत्तरांचल राज्य में निम्नलिखित प्राविधानों के अध्यधीन लागू रहेगा:-

उत्तरांचल (उत्तर प्रदेश ग्रामीण और पर्वतीय क्षेत्र में वृक्ष संरक्षण अधिनियम, 1976) अनुकूलन एवं उपान्तरण आदेश, 2002

1. संक्षिप्त शीर्षक एवं प्रारम्भ:

(1) यह आदेश उत्तरांचल (उत्तर प्रदेश ग्रामीण और पर्वतीय क्षेत्र में वृक्ष संरक्षण अधिनियम, 1976) अनुकूलन एवं उपान्तरण आदेश, 2002 कहलायेगा.

(2) यह तत्काल प्रभाव से लागू होगा.

2. "उत्तर प्रदेश" के स्थान पर "उत्तरांचल" पढ़ा जाना:

"उत्तर प्रदेश ग्रामीण और पर्वतीय क्षेत्र में वृक्ष संरक्षण अधिनियम, 1976" में जहाँ-जहाँ शब्द "उत्तर प्रदेश" आया है, वहाँ शब्द "उत्तरांचल" के रूप में पढ़ा जायेगा.

(केशव देसिराजु)
सचिव

...2

-2-

संख्या:1497(1)/1(2)/प.ग्रा.वि./2002, तद्दिनांकित.

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

(1) समस्त प्रमुख सचिव/ सचिव, उत्तरांचल शासन.
(2) लोकायुक्त, उत्तरांचल देहरादून.
(3) प्रमुख वन संरक्षक, उत्तरांचल, नैनीताल.
(4) मण्डलायुक्त, गढ़वाल एवं कुमायूं मण्डल.
(5) समस्त मुख्य वन संरक्षक/वन संरक्षक, उत्तरांचल.
(6) समस्त जिलाधिकारी, उत्तरांचल.
(7) निबन्धक, मा0 उच्च न्यायालय, नैनीताल.
(8) निदेशक, सूचना विभाग, उत्तरांचल देहरादून.
(9) उप निदेशक, राजकीय मुद्रणालय, रूड़की को, अधिसूचना के अंग्रेजी अनुवाद सहित, इस अनुरोध के साथ प्रेषित कि अधिसूचना को शासकीय गजट प्रकाशित कराते हुए, गजट की 200 प्रतियां शासन को उपलब्ध कराने का कष्ट करें.
(10) समस्त प्रभागीय वनाधिकारी, उत्तरांचल.
(11) सचिवालय के समस्त अनुभाग.

आज्ञा से,

(किशन नाथ)
संयुक्त सचिव

- 10 -

In Pursuance of the Provision of clause (3) of Article 348 of the Constitution, of India the Governor is pleased to order the publication of the following English translation of Notification No.1497/1(2).Va.Gra.Vi/2002-10(18)/2001, dated 08 November, 2002 for general information:-

Government of Uttaranchal
Forest and Environment Section-2
No.-1497/1(2).Va.Gra Vi/2002-10(18)/2001
Dehradun: Dated 08 November, 2002

Notification

Whereas under section 87 of the Uttar Pradesh REORGANISATION ACT, 2000, the Uttaranchal Government may by order, make such adaptation and modification of the law by way of repeal or amendment as necessary or expedient;

And Whereas the "Uttar Pradesh Protection of Tree in Rural and Hill Areas Act,1976" is in force as such in the state of Uttaranchal under section 86 of the Uttar Pradesh Reorganisation Act, 2000.

Now therefore in exercise of the powers conferred under section 87 of Uttar Pradesh Reorganisation Act, 2000 (Act No. 29 of 2000), the Governor is pleased to direct that the "Uttar Pradesh Protection of Tree in Rural and Hill Areas Act,1976" shall have applicability to the state of Uttaranchal subject to the provisions of the following order: -

"UTTARANCHAL [Uttar Pradesh Protection of Tree in Rural and Hill Areas Act,1976] Adaptation and Modification ORDER, 2002.

1- Short title and commencement:

(1) This order may be called UTTARANCHAL [Uttar Pradesh Protection of Tree in Rural and Hill Areas Act, 1976] Adaptation and Modification ORDER, 2002.

(2) It shall come into force at once.

2- In "Uttar Pradesh Protection of Tree in Rural and Hill Areas Act, 1976", where-ever the expression "Uttar Pradesh" occurs, it shall be read as "UTTARANCHAL".

(Keshav Desiraju)
Secretary

Annexure-2

Annexure-2

प्रेषक,
मुख्य वन संरक्षक,
उत्तर प्रदेश,
नैनीताल।

सेवा में,
मुख्य वन संरक्षक, कुमाऊँ, गढ़वाल,
वन संरक्षक, उत्तराखण्ड क्षेत्र,
[illegible]

संख्या 2570 / 15-1 दिनांक : नैनीताल : 25 मई, 1990।

विषय : उत्तर प्रदेश ग्रामीण एवं पर्वतीय क्षेत्रों में वृक्ष संरक्षण अधिनियम।

1- ग्रामीण व पर्वतीय क्षेत्रों में नाप भूमि से निजि वृक्षों के कटान सम्बन्धी अनेक [illegible] शिकायतें प्राप्त होती रही हैं। निजि वृक्षों के कटान के विषय पर ग्रामीण क्षेत्रों में प्रायः जन[illegible] [illegible] रहते हैं। पर्वतीय क्षेत्रों से निजि वृक्षों के कटान की अनुमति प्राप्त कर [illegible] आरक्षित व सिविल वनों में भी अवैध कटान व निकासी के भी अनेक मामले प्रकाश में आये हैं। इससे न केवल वनों को क्षति हुई है वरन् वन विभाग की साख व कार्य प्रणाली पर भी आक्षेप लगते हैं।

2- निजि/नाप भूमि से वृक्षों के कटान पर सम्बन्धित अधिनियम के अनुसार गम्भीरता से नियंत्रण की नितान्त आवश्यकता है। इस अधिनियम के प्रविधानों का कड़ाई से पालन करने हेतु सभी उपाय किये जाने आवश्यक हैं। ऐसे वृक्षों के कटान हेतु एक तरफ अंकुश लगाते हुए अधिकारियों द्वारा स्थल निरीक्षण के आधार पर ही कटान व निकासी की अनुमति प्रभागीय अधिकारियों द्वारा वृक्ष मालिकों को ही दी जानी चाहिये दूसरी तरफ कटान वृक्षों की क्षति पूर्ति में [illegible] तैयार करने हेतु वन संरक्षकों के स्तर पर भी समुचित समीक्षा व नियंत्रण की नितान्त आवश्यकता महसूस की गई है।

3- यह भी जानकारी में आया है कि प्रभागीय अधिकारी बिना समुचित स्थल निरिक्षण [illegible] सम्बन्धित प्रमाण के परीक्षण पर ही निजि वृक्षों के मालिकों के एजेंटों को कथित अथोरिटी पर कटान व निकासी अनुमति प्रदान कर देते हैं, बाद में इनमें से अनेक उचित नहीं पाई गई और विवादों के कारण बने। अतः यह आवश्यक हो गया है कि प्रभागीय वनाधिकारी साधारणतया एक या दो वृक्ष तक [illegible] निजि प्रयोग हेतु वन दरोगा के द्वारा स्थल निरिक्षण के आधार पर 5 वृक्षों तक की अनुमति स्वयं [illegible] अधिकारी 10 वृक्षों तक सहायक वन संरक्षक/उप प्रभागीय अधिकारी और 25 वृक्षों तक की कटान अनुमति स्वयं के ही स्थल निरिक्षण व प्रमाण परीक्षण के आधार पर केवल वृक्षों के मालिकों के नाम ही जारी करें: पच्चीस से अधिक वृक्षों के सम्बन्ध में प्रभागीय अधिकारी निरिक्षण व परिक्षण के पश्चात अपने वन संरक्षक से परामर्श कर उनके अनुमोदन के आधार पर ही कटान/निकासी परमिट जारी करें। निजि वृक्षों के कटान, बदले में नये वृक्षों के लगाने व तैयार होने तथा जमानत जमा व वापसी का सूचनायें प्रभागीय अधिकारी अपने स्थाई पंजिका/रजिस्टरों में अंकित करें। वन संरक्षक स्तर पर प्रभागों से मासिक सूचना प्राप्त कर समीक्षा अवश्य करें। यह भी आवश्यक है कि मण्डलीय स्तर पर वन संरक्षक भी इस प्रक्रिया पर नियंत्रण अवश्य रखें और संलग्न प्रपत्र में मासिक सूचना प्राप्त कर समय-समय पर समीक्षा करें। मुख्य वन संरक्षक, गढ़वाल व कुमाऊँ अपने स्तर पर की गई कार्यवाही की सूचना इस कार्यालय को भी उपलब्ध कराने का कष्ट करें।

4- वन संरक्षक कृपया इस पत्र व संलग्न प्रपत्र की प्रतियां आवश्यक निर्देशों सहित अपने अधीन समस्त अधिकारी/कर्मचारियों को शीघ्र उपलब्ध कराना भी सुनिश्चित करें।

संलग्नक : उपरोक्त प्रपत्र

(भागवत प्रसाद [illegible])
प्रमुख वन संरक्षक, उत्तराखण्ड
उत्तर प्रदेश, नैनीताल।

24/6/07

-12-

पत्र संख्या 4/7/1/X-3-10-21(08)/2010

जिलाधिकारी
देहरादून

प्रेषक,

एम0एच0 खान
सचिव
वन एवं पर्यावरण।

प्र. अ. / आ०
जिलाधिकारी
देहरादून

सेवा में,

प्रमुख वन संरक्षक
उत्तराखण्ड।

वन एवं पर्यावरण अनुभाग-03 देहरादूनः दिनांक 07 मई, 2010

विषयः देहरादून शहरी क्षेत्र में पेड़ो के कटान पर शासकीय प्रकिया अपनाने के सम्बन्ध में।

महोदय,

आप अवगत हैं कि देहरादून के शहरी क्षेत्र जो उत्तर प्रदेश वृक्ष संरक्षण अधिनियम-1976 (उत्तराखण्ड में यथा प्रवृत) के धारा 3(XII) के तहत परिभाषित है में पेड़ो की कटान अनुमति कथित अधिनियम के धारा 5 के तहत सम्बन्धित वनाधिकारी द्वारा दिया जाता है। देहरादून शहरी क्षेत्र की हरितिमा वृद्धि व स्थानिय जलवायु को संतुलित बनाये रखे जाने की मंशा से उत्तर प्रदेश वृक्ष संरक्षण अधिनियम-1976 (उत्तराखण्ड में यथा प्रवृत) के धारा 23(1) में निहित शक्ति का प्रयोग करते हुए श्री राज्यपाल महोदय देहरादून शहरी क्षेत्र में सभी प्रजाति के पेड़ो के कटान के सम्बन्ध में निम्न प्रकिया अपनाने की सहर्ष स्वीकृति प्रदान करते हैं

1. पेड़ो के कटान अनुमति के सभी मामलों को वन विभाग द्वारा पूर्ण आख्या/संस्तुति सहित शासकीय निर्णय हेतु शासन को संदर्भित किया जायेगा।
2. पेड़ो के कटान अनुमति से पहले पेड़ो को उचित स्थल पर (जो सम्बन्धित वनाधिकारी द्वारा चिन्हित किया जायेगा) पुर्न स्थापना (Trans-Location) को प्राथमिकता दिया जायेगा।

उत्तर प्रदेश वृक्ष संरक्षण अधिनियम-1976 (उत्तराखण्ड में यथा प्रवृत) के धारा 23(1) के तहत पूर्व मे जारी शासनादेशो को देहरादून के शहरी क्षेत्र में यथा संशोधित समझा जाये। उपरोक्त निर्देशों का कड़ाई से अनुपालन करना सुनिश्चित किया जाय।

भवदीय

(एम0एच0 खान)
सचिव
वन एवं पर्यावरण।

- 13 -

प्रतिलिपि :-

1. प्रमुख सचिव, मा0 मुख्यमंत्री जी को सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित।
2. प्रमुख सचिव, न्याय को सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित।
3. सचिव, उद्यान विभाग को सूचनार्थ व इस आशय से प्रेषित कि कृपया अपने स्तर से सम्बन्धित जिला उद्यान अधिकारी को निर्देशित करने का कष्ट करें।
4. आयुक्त गढ़वाल मण्डल, को सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित।
5. जिलाधिकारी, देहरादून को सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित।
6. मुख्य वन संरक्षक गढ़वाल को सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित।
7. वन संरक्षक शिवालिक वृत देहरादून को सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित।
8. प्रभागीय वनाधिकारी देहरादून वन प्रभाग देहरादून को सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,
(सुशांत पटनायक)
अपर सचिव

3 JUN 2010

कार्यालय जिलाधिकारी देहरादून
पत्रांक [illegible] /2010 दिनांक 28/5/2010
प्रतिलिपि:- प्रमुख वन संरक्षक, उत्तराखण्ड देहरादून को इस आशय से प्रेषित कि सम्बन्धित [illegible] आवश्यक कार्यवाही करने का कष्ट करें।
ह0 अ0
(जिलाधिकारी)
देहरादून

[illegible] ख-5593 [illegible] 27-1 [illegible] 03.06.10

[illegible]

23-5 (2)

संख्या-206/X-3-10-21(8)/2010

प्रेषक,

एम0एच0 खान

सचिव,

उत्तराखण्ड शासन।

सेवा में,

प्रमुख वन संरक्षक,

उत्तराखण्ड, देहरादून।

वन एवं पर्यावरण अनुभाग-3 देहरादूनः दिनांकः- 15 अप्रैल, 2011

विषयः-देहरादून के शहरी क्षेत्र में वृक्षों के पातन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक कृपया शासनादेश संख्या-442/X-3-10-21(8)/2010 दिनांक 21 मई, 2010 का सन्दर्भ ग्रहण करने का कष्ट करें, जो देहरादून जनपद के शहरी क्षेत्रों में हरितिमा वृद्धि व पर्यावरण संरक्षण के दृष्टिगत सभी प्रजाति के पेड़ों के पातन की अनुमति शासन के अनुमोदन के पश्चात् जारी किए जाने से सम्बन्धित है।

इस सम्बन्ध में सम्यक विचारोपरान्त जनपद देहरादून के शहरी क्षेत्रों में वृक्षों की पातन की प्रक्रिया निम्नवत् निर्धारित किये जाने का मुझे निदेश हुआ है:-

(1) जिन मामलों में 02 वृक्षों तक पातन अनुज्ञा प्रस्तावित है, उनमें अनुमति प्रभागीय वनाधिकारी के स्तर पर गुण-दोष के आधार पर कतिपय शर्तों के अधीन प्रदान की जा सकती है।

(2) 02 से 05 वृक्षों तक की पातन अनुज्ञा जिलाधिकारी, देहरादून के स्तर पर निम्नानुसार गठित समिति द्वारा निर्गत की जा सकती है:-

- जिलाधिकारी, देहरादून — अध्यक्ष
- उपाध्यक्ष, मसूरी देहरादून विकास प्राधिकरण (MDDA) द्वारा नामित प्रतिनिधि — सदस्य
- आयुक्त, गढ़वाल द्वारा नामित दो विशेषज्ञ/पर्यावरणविद — सदस्य
- सचिव विशेष क्षेत्र विकास प्राधिकास (SADA) — सदस्य
- अधिशासी अधिकारी, नगर निगम, देहरादून — सदस्य
- प्रभागीय वनाधिकारी, देहरादून वन प्रभाग — सदस्य-सचिव

(3) 05 से अधिक वृक्षों की पातन अनुज्ञा निर्गत करने हेतु प्रस्ताव जिलाधिकारी की अध्यक्षता में गठित समिति की संस्तुति के आधार पर शासन के विचारार्थ प्रेषित किया जायेगा।

भवदीय,

(एम0एच0 खान)

सचिव

क्रमशः

D/All data/2010/Sunil-Latter/2010

-15-

संख्या– 635 /X–3–14–23(02)/2012

प्रेषक

डॉ० रणबीर सिंह
प्रमुख सचिव,
उत्तराखण्ड शासन।

सेवा में,

प्रमुख वन संरक्षक,
उत्तराखण्ड, देहरादून।

वन एवं पर्यावरण अनुभाग–3 देहरादून: दिनांक:– 28 जुलाई, 2014

विषय:– खतरनाक वृक्षों को परिभाषित करने के संबंध में।

महोदय,

उत्तर प्रदेश वृक्ष संरक्षण अधिनियम, 1976 (उत्तराखण्ड में यथाप्रवृत्त) की धारा 5(2) के तृतीय परन्तुक में यह प्रावधान दिया गया है कि यदि किसी वृक्ष से किसी व्यक्ति या संपत्ति को खतरा है, तो उसकी पातन देने की अनुज्ञा से इंकार नहीं किया जायेगा। इस संबंध में विभिन्न स्तरों पर समय–समय पर अपेक्षा की गयी है कि उपरोक्त परन्तुक के अंतर्गत खतरनाक वृक्ष से आशय को स्पष्ट करने के उद्देश्य से परिभाषित किया जाय। इसके अतिरिक्त मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित आवेदन संख्या–273/2013 सिटीजन फॉर ग्रीन दून बनाम राज्यादि के संबंध में मा0 प्राधिकरण द्वारा दिनांक 10.12.2013 को राज्य सरकार को ''खतरनाक' शब्द को परिभाषित करने अथवा इस संबंध में दिशा–निर्देश निर्गत करने के निर्देश दिये गये हैं।

2– अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि किसी वृक्ष को उपरोक्त अधिनियम के प्रयोजन हेतु 'खतरनाक' मानने हेतु निम्न मापदण्ड अपनाया जाय :–

1. ऐसे वृक्ष, जो पूर्ण रूप से सूख गये हों।
2. ऐसे वृक्ष, जिसके शीर्ष/छत्र सूख गये हों।
3. ऐसे वृक्ष, जो किसी संक्रामक रोग से ग्रसित हो।
4. ऐसे वृक्ष जो, बज्रपात से प्रभावित हो।
5. ऐसे वृक्ष, जिनकी जड़ें सतह के ऊपर दिखने लगी हो।
6. ऐसे वृक्ष, जिनका एक भाग पूर्ण रूप से सूख गया हो।
7. ऐसे वृक्ष, जिसकी जड़े मोटर मार्ग निर्माण के फलस्वरूप कट गयी हो व इसके गिरने की संभावना बनी हो।
8. ऐसे वृक्ष, जो किसी भवन के पास इतनी दूरी पर स्थित हो, जितनी वृक्ष की ऊँचाई हो तथा भवन की ओर झुका हो, जिसके गिरने से भवन को क्षति पहुँच सकती है।
9. ऐसे वृक्ष, जो नीचे से खोखला हो गया है, जिसके गिरने से भवन, फसल, जान–माल की क्षति की संभावना हो।
10. ऐसे वृक्ष, जो विद्युत पारेषण लाइन की ओर झुका हो व उससे इतनी दूरी पर हो, जितनी वृक्ष की ऊँचाई हो।
11. उपरोक्त मापदण्डों के अतिरिक्त कोई अन्य परिस्थिति, जिससे जान/माल की वृक्ष द्वारा क्षति की संभावना उत्पन्न हो गई हो।

3– उपरोक्त मापदण्ड समस्त प्रकार की भूमि पर खड़े वृक्षों पर यथावत् लागू होंगे, भले ही स्वामित्व किसी का भी हो। RNo ख- 513/23-1. दि० 02-08-14.

भवदीय,

CCF(Ad.)

(डॉ0 रणबीर सिंह)
प्रमुख सचिव

D/Note & Drft/F-3/G.O.Let/2014/July & Aug

- 16 -

उत्तर प्रदेश सरकार
वन अनुभाग-3
संख्या: 3600/14-3-277/76 टी०सी०
लखनऊ: दिनांक: 14 सितम्बर, 1991

अधिसूचना

उत्तर प्रदेश ग्रामीण और पर्वतीय क्षेत्र में वृक्ष संरक्षण अधिनियम, 1976 (उत्तर प्रदेश अधिनियम संख्या 15 सन् 1976) की धारा 21 के अधीन शक्ति का प्रयोग करके श्री राज्यपाल लोक हित में अधिसूचना संख्या 86/चौदह-3-377/76, दिनांक 20 जनवरी, 1982 के साथ पठित अधिसूचना संख्या 1.../चौदह-3-377/76, दिनांक 14 जनवरी, 1983 में उल्लिखित 2 हेक्टेयर की सीमा को समाप्त करते हुए निम्न प्रकार संशोधन करते हैं:-

उत्तर प्रदेश के समस्त मैदानी जनपदों में व्यक्तिगत कृषि अथवा अकृषि जोत पर उगने वाले वृक्षों की निम्नलिखित प्रजातियों को इस अधिनियम के समस्त उपबन्धों से छूट दी जाती है:-

(1) अगस्त
(2) अरू
(3) कैजुरिना
(4) जंगल जलेबी
(5) पोपलर
(6) फरात
(7) बबूल
(8) विलायती बबूल
(9) रोबीनिया
(10) सिरिस
(11) सुबबूल
(12) कठबेर
(13) जामुन
(14) ढाक
(15) यूकेलिप्टस

17

(16) पेपर मलबरी

(17) बेर

(18) सैंजना

(19) शहतूत

(नीरा यादव)
सचिव,
वन विभाग।

संख्या: 3688/14-3-277/77टी. सी. तद्दिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- संयुक्त अधीक्षक, राजकीय मुद्रणालय, ऐशबाग, लखनऊ को उक्त अधिसूचना की प्रति सहित इस अनुरोध के साथ प्रेषित कि वे उक्त अधिसूचना को उ० प्र० सरकारी असाधारण गजट, दिनांक 16 सितम्बर, 1991 के विधायी परिशिष्ट भाग-4, खण्ड-ख में प्रकाशित करने एवं उसकी 1000 प्रतियां शासन को अविलम्ब भेजने का कष्ट करें।

2- मुख्य वन संरक्षक/ मुख्य वन संरक्षक (नियोजन) उ० प्र० लखनऊ।

3- समस्त अपर मुख्य वन संरक्षक/वन संरक्षक/क्षेत्रीय निदेशक, उत्तर प्रदेश।

4- समस्त प्रभागीय वनाधिकारी/प्रभागीय निदेशक, उत्तर प्रदेश।

5- समस्त मण्डलायुक्त, उत्तर प्रदेश।

6- समस्त जिलाधिकारी, उत्तर प्रदेश।

7- सचिव, राजस्व विभाग, उत्तर प्रदेश, लखनऊ।

8- कृषि निदेशक, उत्तर प्रदेश, लखनऊ।

9- सचिव, कृषि विभाग, उत्तर प्रदेश, लखनऊ।

10- सचिव, ग्राम्य विकास विभाग, उत्तर प्रदेश, लखनऊ।

11- प्रबन्ध निदेशक, उत्तर प्रदेश वन निगम, लखनऊ।

12- समस्त मुख्य विकास अधिकारी/ अपर जिला मजिस्ट्रेट (विकास) उत्तर प्रदेश।

समस्त उप विकास आयुक्त, उत्तर प्रदेश।

आज्ञा से,

(राजा राम)
संयुक्त सचिव।

उत्तर प्रदेश सरकार
परती भूमि विकास अनुभाग
संख्या–1939/14 –प0भू0वि0–97–7/93
लखनऊ दिनांक 14 अगस्त, 1997.

–"अधिसूचना"

उत्तर प्रदेश साधारण खण्ड अधिनियम, 1904 (उत्तर प्रदेश अधिनियम संख्या 1 सन् 1904) की धारा –21 के साथ पठित उत्तर प्रदेश ग्रामीण और पर्वतीय क्षेत्र में वृक्ष संरक्षण अधिनियम, 1976 (उत्तर प्रदेश अधिनियम संख्या 45 सन्, 1976) की धारा 3 के खण्ड (तीन) और (दस) के अधीन शक्ति का प्रयोग करके और समय–समय पर यथा– संशोधित सरकारी अधिसूचना संख्या –72/चौदह –3–377–76, दिनांक 20 जनवरी, 1982 और संख्या– 4448/14–प0भू0वि0 /93–300(31)/93, दिनांक 23 सितम्बर, 1993 का अधिक्रमण करके राज्यपाल निम्नलिखित सक्षम प्राधिकारियों और पुनरीक्षण प्राधिकारियों को उन कर्तव्यों का पालन और शक्तियों का प्रयोग करने के लिए जो उक्त अधिनियम के अधीन क्रमशः उन पर आरोपित या उनको प्रदत्त है, नीचे अनुसूची में उल्लिखित क्षेत्रों और वृक्षों के विभिन्न वर्गों के लिए सक्षम प्राधिकारी और पुनरीक्षण प्राधिकारी नियुक्त करते हैः–

अनुसूची

(क)– ऐसे वृक्षों के लिए जिनका गिराया जाना उपर्युक्त अधिनियम की धारा 23 की उपधारा (1) के अधीन प्रतिबद्ध हैः

क0सं0	क्षेत्र	वृक्षों के वर्ग	सक्षम प्राधिकारी	पुनरीक्षण प्राधिकारी
1.	सम्पूर्ण उ0प्र0	ऐसी प्रजातियों के वृक्षों के वर्ग जो सक्षम प्राधिकारी के अनुमति से गिराये जा सकते हो	समबद्ध प्रभागीय वन अधिकारी/ प्रभागीय निदेशक।	सम्बद्ध वन संरक्षक/ क्षेत्रीय निदेशक।

ख)– ऐसे वृक्षों के लिए जिनका गिराया जाना उपर्युक्त अधिनियम की धारा 23 की उपधारा (2) के अधीन प्रतिषिद्ध नहीं हैः–

क0 सं0	क्षेत्र	वृक्षों के वर्ग	सक्षम प्राधिकारी	पुनरीक्षण प्राधिकारी
1.	उत्तर प्रदेश फलदार वृक्षों का संवर्द्धन और संरक्षण (हानिप्रद अधिष्ठान और आवास योजना विनियम) अधिनियम, 1985 उत्तर प्रदेश अधिनियम संख्या 18 सन्1985 की धारा 3 के अधीन फल पट्टी के रूप में घोषित क्षेत्रों के लिए।	(क)– फलदार वृक्ष	जिला उद्यान अधिकारी अधीक्षक जहाँ जिला उद्यान अधिकारी द्वारा देखा जा रहा है।	सम्बद्ध वन संरक्षक/ क्षेत्रीय निदेशक।
		(ख)–फलदार वृक्षों से भिन्न वृक्ष	सम्बद्ध प्रभागीय वनाधिकारी/प्रभागीय निदेशक।	सम्बद्ध वन संरक्षक/ क्षेत्रीय निदेशक।

-17-

2.	ाज्य के मैदानी इलाके के फल पट्टी क्षेत्रों से भिन्न क्षेत्र (जिला सोनभद्र मिर्जापुर, बांदा, झांसी, ललितपुर, गोरखपुर, महरागंज, गोण्डा, बहराइच, लखीमपुरखीरी और पीलीभीत और जिला वाराणसी की तहसील चकिया को छोड़कर) के लिए	(क)– कृष्य और अकृष्य/बंजर जोन ग्राम समाज या अन्य सामुदायिक भूमि पर छुटपुट स्थित वृक्ष,	मुख्य विकास अधिकारी अपर जिला मजिस्ट्रेट (विकास)	सम्बद्ध जिला मजिस्ट्रेट
		(ख)– बागों, जिला परिषदों की सड़क के किनारे के मार्गों के वृक्ष और अन्य अधिष्ठानों और संरचनाओं पर उगने वाले वृक्षः–		
		(एक)– राज्य के मैदानी इलाके के ऐसे जिलो के क्षेत्र जहाँ उत्तर प्रदेश इमारती लकड़ी और अन्य वन उपज अभिवहन नियमावली, 1978 के नियम–3के परन्तुक के खण्ड (ग) के अधीन कतिपय प्रजातियों के वन उपजों को अभिवहन पास से छूट प्रदान की गई हो वहां किसी एक व्यक्ति के प्रार्थना पत्र पर एक वर्ष मे अधिकतम दो वृक्षों के लिए	सम्बद्ध वन राजि अधिकरी	सम्बद्ध प्रभागीय अधिकारी प्रभागीय निदेशक
		(दो)–उपर्युक्त (एक) में उल्लिखित से भिन्न मामलों में।	सम्बद्ध प्रभागीय वनाधिकारी/प्रभागीय निदेशक।	सम्बद्ध वन संरक्षक/ क्षेत्रीय निदेशक।
3.	जिला सोनभद्र, मिर्जापुर, बांदा झाँसी, ललितपुर, गोरखपुर, महराजगंज, गोण्डा, बहराइच, लखीमपुर–खीरी और पीलीभीत और जिला वाराणसी की तहसील चकिया और राज्य के सभी पर्वतीय जिलों के फलपट्टी क्षेत्र से भिन्न क्षेत्र के लिए	सभी वर्गों के वृक्ष	सम्बद्ध प्रभागीय वनाधिकारी/प्रभागीय निदेशक।	सम्बद्ध वन संरक्षक/ क्षेत्रीय निदेशक।

आज्ञा से,
पी0सी0 शर्मा
प्रमुख सचिव, वन

– 20 –

उत्तराखण्ड शासन
वन एवं पर्यावरण अनुभाग–3
संख्या:-927/X-3-2012/21(08)/2010
देहरादून:- दिनांक:- , नवम्बर, 2012

अधिसूचना

राज्यपाल उत्तर प्रदेश वृक्ष संरक्षण अधिनियम, 1976 (उत्तराखण्ड राज्य में यथाप्रवृत्त) की धारा–3 की उपधारा (iii) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए कृषि भूमि पर फलदार वृक्षों के पातन हेतु अनुज्ञा जारी करने, एवं धारा–14(1) के अधीन कृषि भूमि पर फलदार वृक्ष, जो इस अधिनियम के उपबन्धों का उल्लंघन करते हों, गिराना, काटना या स्थल से हटाना तथा ऐसे फलदार वृक्ष का लकडी के साथ–साथ ऐसे उल्लंघन में प्रयुक्त नाव, गाडी वाहक या पशु भी यदि कोई हो, को अभिग्रहित करने एवं उक्त अधिनियम की धारा–15 उपधारा–(1) के अधीन कृषि भूमि पर किसी फलदार वृक्षों के संबंध में इस अधिनियम के अधीन किये गये अपराधों का प्रशमन करने के लिए भी जिला उद्यान अधिकारी को प्राधिकृत करते हैं।

(एस0 रामास्वामी)
प्रमुख सचिव

संख्या:- 927/X-3-2012, तद्‌दिनांकित।
प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. प्रमुख सचिव, मा0 मुख्यमंत्री, उत्तराखण्ड।
2. आयुक्त, वन एवं ग्राम्य विकास, उत्तराखण्ड शासन।
3. प्रमुख सचिव, राजस्व/कृषि/उद्यान विभाग, उत्तराखण्ड शासन।
4. आयुक्त, गढ़वाल/कुमाऊँ मण्डल, उत्तराखण्ड।
5. मुख्य वन संरक्षक, गढ़वाल/कुमाऊँ, उत्तराखण्ड।
6. समस्त वन संरक्षक, उत्तराखण्ड।
7. समस्त जिलाधिकारी, उत्तराखण्ड।
8. समस्त प्रभागीय वनाधिकारी, उत्तराखण्ड।
9. निदेशक, उद्यान विभाग, चौबटिया, रानीखेत, अल्मोड़ा, उत्तराखण्ड।
10. गार्ड फाईल।

आज्ञा से,

(सुशांत पटनायक)
अपर सचिव

D/2012/Adhisuchna

उत्तराखण्ड शासन
वन एवं पर्यावरण अनुभाग-3
संख्या :- /X-3-18-21(08)/2010
देहरादून: दिनांक- 2 अगस्त, 2018

अधिसूचना

राज्यपाल उत्तर प्रदेश वृक्ष संरक्षण अधिनियम, 1976 (उत्तराखण्ड में यथाप्रवृत्त) की धारा 3 की उपधारा (iii) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 की उपधारा (1) में विहित प्रक्रियानुसार कार्बेट टाइगर रिजर्व तथा राष्ट्रीय उद्यानों की सीमा के 02 कि0मी0 परिधि में अवस्थित कृषि भूमि पर फलदार वृक्षों के पातन हेतु अनुज्ञा जारी करने, एवं धारा 14(1) के अधीन कृषि भूमि पर फलदार वृक्ष, जो इस अधिनियम के उपबन्धों का उल्लंघन करते हों गिरना, काटना या स्थल से हटाना तथा ऐसे फलदार वृक्षों का लकड़ी के साथ-साथ ऐसे उल्लंघन में प्रयुक्त नाव, गाड़ी, वाहक या पशु भी यदि कोई हो, को अभिग्रहित करने एवं उक्त अधिनियम की धारा 15 उपधारा (1) के अधीन कृषि भूमि पर किसी फलदार वृक्षों के संबंध में इस अधिनियम के अधीन किये गये अपराधों का प्रशमन करने के लिए संबंधित प्रभाग के प्रभागीय वनाधिकारी को प्राधिकृत करते हैं।

2- इस विषय में पूर्व निर्गत अधिसूचना संख्या-927/X-3-2012/21(08)/2010, दिनांक 30.11.2012 को तदनुसार संशोधित समझा जायेगा।

(डा0 रणवीर सिंह)
अपर मुख्य सचिव।

संख्या- 713 (1)/X-3-18-21(08)2010, तददिनांकित।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

(1) प्रमुख सचिव, मा0 मुख्यमंत्री, उत्तराखण्ड।
(2) आयुक्त, वन एवं ग्राम्य विकास, उत्तराखण्ड।
(3) प्रमुख सचिव/सचिव, राजस्व/कृषि/उद्यान विभाग, उत्तराखण्ड शासन।
(4) आयुक्त, गढ़वाल/कुमाऊँ मण्डल, उत्तराखण्ड।
(5) प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।
(6) मुख्य वन संरक्षक, गढ़वाल/कुमाऊँ, उत्तराखण्ड।
(7) समस्त वन संरक्षक, उत्तराखण्ड।
(8) समस्त जिलाधिकारी, उत्तराखण्ड।
(9) समस्त प्रभागीय वनाधिकारी, उत्तराखण्ड।
(10) निदेशक, उद्यान विभाग, चौबटिया, रानीखेत, अल्मोड़ा, उत्तराखण्ड।
(11) गार्ड फाइल/शासकीय पोर्टल।

आज्ञा से,
29.8.18
(डा0 धीरज पाण्डेय)
अपर सचिव।

अपर जिलाधिकारी
नैनीताल

nned by CamScanner

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
10-12-22 to 09-12-27
GOVT. OF UTTARAKHAND

- 22 -